

04.09.2020 (1<sup>st</sup> Session)

Application taken up physically in view of the circular of Hon'ble District & Sessions Judge (HQ) vide No. DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020.

This is an application for releasing of vehicle bearing no. DL-8S-BX-4868 on superdari filed by applicant/ registered owner.

Present : Ld. APP for State.

Mr. Anuj Soni, Ld. Counsel for applicant appeared physically.

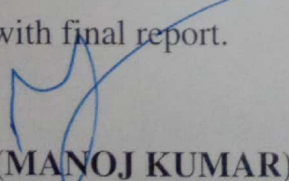
Reply filed by the IO electronically. Copy of same has been sent to Ld. Counsel for applicant electronically. As per reply, the vehicle is no more required for the purpose of investigation.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **“Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638.**

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble High Court of Delhi in case titled as **“Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle bearing registration No. **DL-8S-BX-4868** be released to the applicant/registered owner on furnishing security bond/indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/registered owner as per directions of Hon'ble Supreme Court. Coloured photographs and punchnama of vehicle in question be conducted as per above mentioned judgments.

Copy of this order be given dasti to the applicant. Punchnama alongwith photographs, valuation report etc shall be filed in the Court alongwith final report.

  
(MANOJ KUMAR)

MM-06(C)/THC/Delhi/04.09.2020

04.09.2020 (1<sup>st</sup> Session)

Application taken up physically in view of the circular of Hon'ble District & Sessions Judge (HQ) vide No. DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020.

This is an application for release of driving license on superdari for the purpose of renewal.

Present : Ld. APP for the State.

Mr. Anand Parashar, Ld. Counsel for the applicant/accused appeared physically.

Report to the present application has been filed by IO electronically. Copy of same has been sent to Ld. Counsel for applicant electronically.

Application is considered and allowed subject to the furnishing of superdarinama in the sum of Rs. 5,000/- to the satisfaction of concerned IO and further subject to the condition that applicant shall produce the same before the concerned IO after renewal.

In view of same, present application stands disposed off.

One copy of order be uploaded on Delhi District Court website. The printout of the application and the order be kept for records.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/04.09.2020

FIR No. 165/20  
PS Sadar Bazar  
State Vs Ricky

04.09.2020 (1<sup>st</sup> Session)

Application taken up physically in view of the circular of Hon'ble District & Sessions Judge (HO) vide No. DJ(HO)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020.

This is an application for grant of bail U/s 437 Cr.P.C. moved electronically on behalf of accused Ricky.

Present : Ld. APP for the State.

Mr. P.K. Garg, Ld. Counsel for the applicant/accused appeared physically.

Report to the bail application has been filed by IO electronically. Copy of same has been sent to Ld. Counsel for applicant electronically.

At this stage, Ld. Counsel for accused wants to withdraw the present application.

Heard. Request is allowed. Application is disposed off as withdrawn.

One copy of order be uploaded on Delhi District Court website. The printout of the application and the order be kept for records.

(MANOJ KUMAR)  
MM-06(C)/THC/Delhi/04.09.2020

04.09.2020 (1<sup>st</sup> Session)

Application taken up physically in view of the circular of Hon'ble District & Sessions Judge (HQ) vide No. DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020.

Present : Ld. APP for State.

Mr. Zia Afroz, Ld. Counsel for applicant appeared physically.

This is an application for calling of status report from Jail Superintendent.

Report to the present application has been filed physically by concerned Jail Superintendent. Copy of same has been sent to Ld. Counsel for applicant electronically.

At this stage, Ld. Counsel for applicant wants to withdraw the present application.

Heard. Request is allowed. Application is disposed off as withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines and to Ld. Counsel for applicant. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/04.09.2020

04.09.2020 (1<sup>st</sup> Session)

Application taken up physically in view of the circular of Hon'ble District & Sessions Judge (HO) vide No. DJ(HO)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020.

This is an application for releasing of vehicle bearing no. DL-5S-CE-1419 on superdari filed by applicant/ registered owner.

Present : Ld. APP for State.

Mr. P.K. Pathak, Ld. Counsel for applicant appeared physically.

Reply filed by the IO electronically. Copy of same has been sent to Ld. Counsel for applicant electronically. As per reply, the vehicle is no more required for the purpose of investigation.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638.**

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble High Court of Delhi in case titled as "**Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle bearing registration No. **DL-5S-CE-1419** be released to the applicant/registered owner on furnishing security bond/indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/registered owner as per directions of Hon'ble Supreme Court. Coloured photographs and punchnama of vehicle in question be conducted as per above mentioned judgments.

Copy of this order be given dasti to the applicant. Punchnama alongwith photographs, valuation report etc shall be filed in the Court alongwith final report.

(**MANOJ KUMAR**)

MM-06(C)/THC/Delhi/04.09.2020

04.09.2020 (at 11:30 am)

*Matter taken up physically in view of the circular of Hon'ble District & Sessions Judge (HQ) vide No.DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.*

Present : Ld. APP for the State.

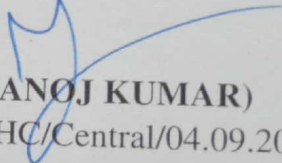
Sh. Praduman Sharma, Ld. Counsel on behalf of accused Azad Hussain.

Ld. Counsel for accused has filed an application electronically for cancellation of proceeding under Section 82 Cr. P.C.

Reply not filed by IO.

Let, notice be issued to SHO/IO with direction to appear in person along-with case file and file report regarding present file on **09.09.2020**.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar.

  
(MANOJ KUMAR)  
MM-06/THC/Central/04.09.2020

04.09.2020

Present : Ld. APP for State.

Mr. Rajesh, Id. Counsel for the applicant appeared physically.

This is an application for calling the status report.

Report has been filed by IO electronically. Copy of same has been sent to Ld. Counsel for applicant electronically.

At this stage, Ld. Counsel wants to withdraw the present application.

Heard. Request is allowed. Application is disposed off as withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines and to Ld. Counsel for applicant. The printout of the application, reply and the order be kept for records and be tagged with the final report.

  
(MANOJ KUMAR)

MM-06(C)/THC/Delhi/04.09.2020

04.09.2020 (1<sup>st</sup> Session at 11:00 am)

*File taken up physically in view of the circular of Hon'ble District & Sessions Judge (HQ) vide No.DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.*

*This is an application of applicant Ajay Kumar Taneja for cancellation of superdarinama in respect of vehicle bearing registration number DL-2CAD-4830*

Present : Ld. APP for the State.

Ms. Neha, Ld. Counsel on behalf of applicant Guljar.

Ld. Counsel has filed an application electronically for cancellation of superdarinama in respect of vehicle bearing registration number HR-31Q-7693.

Heard.

Since, vehicle has already been released on superdari vide order dated 03.12.2019, so application is allowed. Supardarinama stands canceled and superdar is at liberty to dispose off his vehicle bearing registration number HR-31Q-7693 as per his convenience.

Application stands disposed off accordingly. Copy of order be also sent to the e-mail of SHO PS Civil Lines.

(MANOJ KUMAR)

MM-06/THC/Central/04.09.2020



04.09.2020

Present : Ld. APP for State.

Mr. Rajesh, Id. Counsel for the applicant appeared physically.

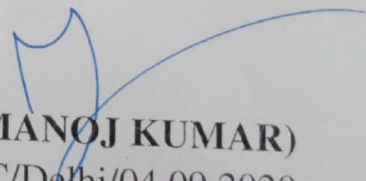
This is an application for calling the status report.

Report has been filed by IO electronically. Copy of same has been sent to Ld. Counsel for applicant electronically.

At this stage, Ld. Counsel wants to withdraw the present application.

Heard. Request is allowed. Application is disposed off as withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines and to Ld. Counsel for applicant. The printout of the application, reply and the order be kept for records and be tagged with the final report.

  
(MANOJ KUMAR)

MM-06(C)/THC/Delhi/04.09.2020

DD No.40A dated 26.08.2020

PS – Civil Lines

04.09.2020

*File taken up physically in view of the circular of Hon'ble District & Sessions Judge (HQ) vide No.DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.*

Present : Ld. APP for the State.

None.

Accused Vikas was released by this Court on 02.09.2020 in the kalandra/DD No.40A dated 26.08.2020. Accused be released, if not required in any other case.

Copy of this order be sent to concerned jail superintendent through e-mail.

  
(**MANOJ KUMAR**)

MM-06/THC/Central/04.09.2020